

relating to the year 1986-87 and also Annual Report of the Pawan Hans Limited along with Audited Accounts for the year 1986-87, and in like fashion, for the National Airports Authority it is a Review of 1986-87 and also the Audited Accounts of 1986-87.

I have gone through the statement that has been provided by the Government explaining the grounds for this delay.

So far as the statement relating to Pawan Hans Limited is concerned, it is a document which is an admission of total incompetence on the part of the Government.

As far as the statement relating to the National Airports Authority is concerned, it is a document of denseness, that very little can be made as to why this delay has been caused.

Sir, Accounts relating to the Pawan Hans Limited and National Airports Authority are being submitted to the Parliament after five years. Accounts for the year 1986-87 are being laid on the Table of the House after the delay of five years. The Audit itself has been delayed for five years.

I am sure that every section of this House will share this concern. You cannot have Government bodies coming to Parliament with their Review and Annual Reports after five years. The statement explains nothing at all.

This is my observation, Sir.

MR. SPEAKER : I think, the Committee will look into the matter.

12.50 hrs.

PAPERS LAID ON THE TABLE

Review on and Annual Report of Pawan Hans Limited, New Delhi for 1986-87 etc.

[English]

THE MINISTER OF STATE IN THE MIN-

ISTRY OF CIVIL AVIATION AND TOURISM (SHRI M.O.H.FAROOK) : Sir, on behalf of Shri Madhavrao Scindia, I beg to lay on the Table :-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956 :-
 - (i) Review by the Government on the working of the Pawan Hans Limited, New Delhi, for the year 1986-87.
 - (ii) Annual report of the Pawan Hans Limited, New Delhi, for the year 1986-87 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. see No LT- 659/91]
- (3) (i) A copy of the Review (Hindi and English versions) of the National Airports Authority for the year 1986-87 along with Audited Accounts under section 25 of the National Airports Authority Act, 1985.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Airports Authority for the year 1986-87.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library. see No LT- 660/91]
- (5) A statement (Hindi and English versions) (i) correcting the reply given on the 10th April, 1990 to Unstarred Question No. 4298 by Shri Saifuddin Chaudhury, M.P. regarding BI-Annual Medical Ex-

amination of Indian air Hostesses and (ii) the reasons for delay in correcting the reply. [Placed in library. See No LT. 661/91]

Review on and Annual Report of Vayudoot Limited, New Delhi etc.

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI M.O.H.FAROOK) : I beg to lay on the Table :-

- (1) Acopy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 of companies Act, 1956 :-
 - (i) Review by the Government on the working of the Vayudoot Limited, New Delhi, for the year 1987-86.
 - (ii) Annual Report of the Vayudoot Limited, New Delhi, for the year 1987-88 along with Audited Accounts and comments of the comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in library - See No LT .862/91]

Report of the Comptroller and Auditor General of India for the year ending 31 March 1990 - Union Government

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): Sir, on behalf of Shri dalbir Singh, I Beg to lay on the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year ended the 31st March, 1990 (No. 11 of 1991) — Union Government (other Autonomous Bodies) under article 151 (1) of the Constitution. [Placed in the library See No. LT. 663/91]

12.51 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- (i) "In accordance with the provisions of rule 127 of Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 12th September, 1991, agreed without any amendment to the places of Worship (Special Provisions) Bill, 1991, which was passed by the Lok Sabha at its sitting held on the 10th September, 1991."
- (ii) "In accordance with the provisions of sub-rule (6) or rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Central Excises and Customs Laws (Amendment) Bill, 1991, which was passed by the Lok Sabha at its sitting held on the 10th September, 1991, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.

12.52 hrs.

BUSINESS ADVISORY COMMITTEE

Sixth Report

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS